

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.221- IA/684(AHM)2022
ITEM No.222- IA/688(AHM)2022
in
CP(IB) 430 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Larsen & Toubro Limited

.....Applicant

V/s

Dhorajia Engineering Company Pvt Ltd

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Pratik Thakkar, Adv. for Mr. Nandish Chudgar Adv.

For the Respondent

: Ms. Natasha Shah. Ad.-R-1&2

ORDER

IA/684(AHM)2022 & IA/688(AHM)2022

Proxy counsel for the applicant seeks adjournment as Ld. counsel could not reach in time and is delayed. Ld. Counsel for the applicant has not complied the order 03.06.2024. He is directed to comply the same within one-week.

List for further consideration on 30.07.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)